

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHUBHAM INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHUBHAM INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	28/10/1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, CUTTACK
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L26942OR1992PLC003168
5.	Address of the registered office and principal office (if any) of corporate debtor	C/O Purna Ch Dasadhikari Tapundia Remu Jasuli Baleshwar Baleshwar OR 756081 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of Commencement of CIRP: 14.11.2019 (by the Order of Hon'ble NCLT, Cuttack Bench). Order uploaded on the website as on 15.11.2019.
7.	Estimated date of closure of insolvency resolution process	13.05.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. ANIL KUMAR SARAF IBBI/IPA-001/IP-P00340/2017-18/10611
9.	Address and e-mail of the interim resolution professional, as registered with the Board	M/s Saraf & Associates Saha Court, 8 Ganesh Chandra Avenue 3rd Floor, Room No.12 Kolkata – 700013 anilsaraf.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	M/s Saraf & Associates Saha Court, 8 Ganesh Chandra Avenue 3rd Floor, Room No.12 Kolkata – 700013 anilsaraf.ip@gmail.com
11.	Last date for submission of claims	28.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): NIL/Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/home/downloads OR available at the address mentioned against entry No. 10. b) Details of authorized representatives: Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SHUBHAM INDUSTRIES LIMITED** on 14.11.2019.

The creditors of **SHUBHAM INDUSTRIES LIMITED** are hereby called upon to submit their claims with proof on or before 28.11.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 15.11.2019
Place: Kolkata



A handwritten signature in blue ink that reads "Anil Saraf" with a horizontal line underneath.

CA. ANIL KUMAR SARAF
(Interim Resolution Professional)